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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No.1105 of 1997

New Delhi, dated the 12th May, 1997

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN  
HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. Dr. Balvinder Kumar,  
S/o late Shri Anant Ram,  
R/o XY-36, Sarojini Nagar,  
New Delhi.
2. Dr. Vivek Gupta,  
S/o Shri S.N.Gupta,  
R/o Sector III/349, R.K.Puram,  
New Delhi.
3. Dr. Rajesh Jain,  
S/o Shri N.C.Jain,  
R/o B-1/52, Yamuna Vihar,  
Delhi.
4. Dr. Seema Srivastava,  
W/o Dr. Manoj Nigam,  
R/o Room No.6,  
Residents Doctors Hostel,  
RBTB Hospital, Kingsway Camp,  
Delhi.
5. Dr. Anand Shayanam,  
S/o Shri yasharan,  
R/o 6 68, Sector-37,  
Noida, U.P.

... APPLICANTS

By Advocate: Shri R.V.Sinha

VERSUS

1. Medical Superintendent,  
Aruna Asaf Ali Govt. Hospital  
(Civil Hospital),  
5, Rajpur Road,  
Delhi.
2. N.C.T. of Delhi  
through Lt. Governor,  
5, Shamnath Marg,  
Delhi.

.. RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

Heard the 1d. counsel for the applicant on Admission.

2. According to 1d. counsel, pursuant to requisition for doctors for the post of Junior Resident Doctors the applicants were sponsored by the Central Employment Exchange,

*JNU* ✓ JNU, New Delhi and after interview, etc. they

selected and appointed as Junior Residents in the Aruna Asaf Ali Govt. Hospital purely on ad hoc basis for 44 days or upto the date of posting of Jr. Residents on regular basis by Technical Recruitment Cell whichever is earlier. According to ld. counsel these conditions in the appointment letter deserve to be quashed. It was further submitted that atleast the applicants should be given six months time to serve in the Hospital so that the experience they gain may be utilised to secure employment elsewhere after the expiry of the period of employment.

3. We find that there is no substance in the aforesaid contention of the ld. counsel for the applicant.

4. Recruitment on regular basis through Public Service Commission or any other authorised agency by the Govt. take some time. Till such time as a stop gap arrangement the administration normally go for appointment of employees on ad hoc basis through Employment Exchange. Applicant cannot claim for regular appointment. As was decided by Hon'ble Supreme Court in a catena of judgment ad hoc employees have no legally enforceable right to be regularised. Ld. Counsel for the applicants' contention that the applicants be appointed at least for six months so that they may gain experience has no merit.

5. Accordingly the O.A. is summarily dismissed at the admission stage itself. No costs.

Km  
(K.M. AGARWAL)  
Chairman

Anjali  
(S.R. ADIGE)  
Member (A)